

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

(IB)-379(PB)/2017

**IN THE MATTER OF:**

**RMC Ready Mix (India)**

.... **APPLICANT / PETITIONER**

**Vs**

**AVJ Developers (India Pvt. Ltd.)**

.... **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency and Bankruptcy Code 2016**

**Order delivered on 09.10.2017**

**Coram:**


**CHIEF JUSTICE M. M. KUMAR  
Hon'ble President**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the OPERATIONAL CREDITOR :- Mr. V. K. Monga, Advocate**

**ORDER**

Learned Counsel for the petitioner requests for withdrawal of the petition on account of some technical defect and seeks liberty to file fresh petition on the same cause of action. The request made by the learned counsel is accepted. The petition is dismissed as withdrawn with liberty in terms of the prayer made.

  
**CHIEF JUSTICE M. M. KUMAR  
PRESIDENT**

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**